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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 540/1992  
MP 1690/1992

Date of decision: 30.07.1992.

Mrs. Vimal Gupta

...Applicant

Versus

Union of India

...Respondents

For the Applicant

...None

For the Respondents

...Mrs. Raj Kumari Chopra,  
Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be  
allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

Judgment(Oral)  
(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The relief sought by the applicant is that the respondents be directed to enhance the age of superannuation from 55 years to 58 years. The applicant has relied upon the judgment of this Tribunal in Lt. Col. Komal Charan and Others Vs. Union of India & Others dated 12.04.1991. The judgment of the Tribunal has, however, been set aside by the Supreme Court in Civil Appeal No.2449-50 of 1992 by judgment dated 14.5.1992. The Supreme Court has held that the NCC Officers must retire when they reach the age of 55 years.

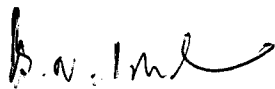
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In view of the judgment of the Supreme Court, mentioned above, the applicant is not entitled to the relief sought by her in the present application. The application is, therefore, dismissed.

There will be no order as to costs.



(B.N. DHOUNDIYAL)  
MEMBER(A)  
30.07.1992



(P.K. KARTHA)  
VICE CHAIRMAN(J)  
30.07.1992

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